

FORM B**PUBLIC ANNOUNCEMENT**

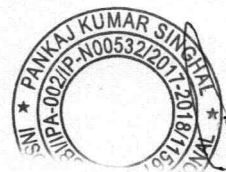
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AUTO MOBILES STERLING (INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Auto Mobiles Sterling (India) Private Limited
2.	Date of incorporation of corporate debtor	27/08/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U50101DL1998PTC095790
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 6A Tata Apartments 23 Prithvi Raj Road, New Delhi-110011
6.	Date of closure of Insolvency Resolution Process	11.01.2021 (Order Received on 28.01.2021)
7.	Liquidation commencement date of corporate debtor	11.01.2021 (Order Received on 28.01.2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9.	Address and e-mail of the liquidator, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: aprassociatesllp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: WP-509, Second Floor, Wazirpur Village, Ashok Vihar, Phase-I, Delhi-110052 Mail: liquidation.automobilesterling@gmail.com
11.	Last date for submission of claims	27.02.2021

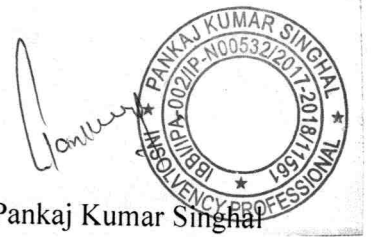
Notice is hereby given that the National Company Law Tribunal, Bench-III has ordered the commencement of liquidation of the Auto Mobiles Sterling (India) Private Limited on 11.01.2021 (Order Received on 28.01.2021).

The stakeholders of Auto Mobiles Sterling (India) Private Limited are hereby called upon to submit their claims with proof on or before 27.02.2021 to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Date : 29.01.2021

Place: Delhi

Pankaj Kumar Singhal
Liquidator of Auto Mobiles Sterling (India) Private Limited
Reg. No. IBBI/PA-002/IP-N00532/2017-2018/11561